

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of May, 2018

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.5.2018 Thursday At 10.30 AM Misc Petitions	1.	30/MP/2018	AGE(MP)L	Petition under Section 79 (1) (c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the letter dated 22.11.2017 of the Respondent, wrongly denying the use of connectivity granted to M/s AGEL (Petitioner's parent company) at Khavda, by the Petitioner proposed wind project at Dayapar in Kutch District of Gujarat. (On admission)
	2.	210/MP/2017	KTL	Petition seeking revision of the quoted transmission tariff payable to it in terms of the Transmission Services Agreement (TSA) for various events occurring after the Bid due date .
	3.	122/MP/2018 alongwith I.A.No.26/2018	LAPL	Petition seeking declaration the Petitioner can declare and schedule power on the basis of its actual Auxiliary consumption as per CERC (Indian Electricity Grid Code) Regulations, as amended from time to time for fulfilling its obligations under two different Power Purchase Agreement.(Interlocutory application for urgent hearing) (On admission)
	4.	112/MP/2018	BDTCL	Petition for approval under Section 17 (3) and 17 (4) of the Electricity Act, 2003 for creation of security interest over all assets including all the movable and immovable assets of the petitioner.
	5.	113/MP/2018	NER-II	Petition for approval under Section 17 (3) and 17 (4) of the Electricity Act,2003 for creation of security interest over all assets including all the movable and immovable assets of the petitioner in favour of the Security Trustee/Lenders.
	6.	238/MP/2017	DMTCL	Petition seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of ERSS-VI Transmission Scheme implemented by Darbhanga-Motihari Transmission Co. Ltd. under Tariff Based Competitive Bidding
	7.	254/MP/2017	BRPL& BYPL	Petition for re-setting of the Rate of Late Payment Surcharge under Regulation 45 of the 2014 Tariff Regulations.
	8.	236/MP/2017	DVC	Petition against the decision of MPPMCL for Unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL
	9.	225/MP/2017	NEEPCO	Petition seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant(AGBPL).
	10.	16/MP/2018	TWE(P)L	Petition for issuance of RECs updating of name and Re-registration of the Petitioner under the Renewable Energy Certificate Mechanism.
	11.	93/MP/2017	KSEBL	Petition seeking clarification on the claim of 'other charges' in the monthly energy bills and claim of Annual Fixed Cost over and above that approved by CERC.
	12.	248/MP/2016	KTL	Petition for setting aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).
8.5.2018 Tuesday At 10.30 AM Transmission Tariff Petitions	1.	135/TT/2017	OPTCL	Petition for determination of wheeling charges in respect of transmission system of Odisha Power Transmission Corporation Limited comprising the 220 kv D/ Rourkela TarkeraBudhipadarKorba (Odisha portion) line and associated sub-station bays for the tariff block period 2014-19 for transmission of surplus power from NTPC Power Stations in Eastern Region (ER) to Western Region (WR).

2.	175/TT/2017	DTL	Petition for determination of transmission tariff for 400 kV D/C Mandaula-Bawana and 400 kV D/C Bambauli- Ballabgharh from 1.4.2014 to 31.3.2019.
3.	25/TT/2018	OPTCL	Petition for approval of Tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 and amendments made thereto.
4.	215/TT/2016	PGCIL	Determination of transmission tariff from COD to 31.3.2019 for assets associated with transmission system required for evacuation of power from Kudgi TPS (3 x 800 MW in Phase -I) of NTPC Limited" in Southern Region .
5.	241/TT/2016	PGCIL	Determination of transmission tariff from COD to 31.3.2019 for 400/220 kV Kankroli Sub-station: (+) 400 MVAR/(-) 300 MVAR SVC, under "Static VAR Compensators (SVCs) in Northern Region" in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
6.	45/TT/2017	PGCIL	Determination of transmission tariff for 2 assets under System strengthening in Southern Region for import of power from Eastern Region for the 2014-19 tariff period.
7.	58/TT/2017	PGCIL	Determination of transmission tariff for 13 assets under System Strengthening –XXIII in Southern Region for the 2014-19 tariff period.
8.	263/TT/2017	PGCIL	Petition for truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Combined 8 Nos of assets under Transmission System for Phase-I Generation Projects in Orissa-Part-A in Eastern Region
9.	1/TT/2018	PGCIL	Petition for approval of transmission tariff for Asset-I: (i) 132 kV S/C (on D/C Tower) PasighatRoing transmission line along with associated bays at Pasighat and Roing Sub-station, (ii) 3X5 MVA, 1-ph, ICT-I along with associated bays at Roing, (iii) 4X5 MVA, 1-ph, ICTII along with associated bays at Roing, (iv) 4x 6.67 MVAR, 1-ph,132 kV bus reactor along with associated bays at Roing, Asset-II: (i) 132 kV S/C (on D/C Tower) RoingTezu transmission line along with associated bays at Roing and Tezu Sub-station, (ii) 4x 6.67 MVAR, 1-ph,132 kV bus reactor along with associated bays at Tezu under "Transmission system associated with Pallatana GBPP and Bongaigaon TPS" under for tariff block 2014-19 in North Eastern Region from COD to 31.3.2019.
10.	4/TT/2018	PGCIL	Approval of transmission tariff from COD to 31.3.2019 for Asset 1: 2 No. 400 kV line bays at Samba Sub-station and 2 No. 400 kV line bays at Jalandhar Sub-station and Asset 2 : 2 No. 400 kV line bays at Samba Sub-station and 2 No. 50 MVAR line reactor at Samba Sub-station under "Northern Region System Strengthening Scheme-XXIX (NRSS-XXIX)" in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
11.	6/TT/2018	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset : 400/220 kV New Wanpoh Substation: (+) 300 MVAR / (-) 200 MVAR SVC Under "Static VAR Compensators (SVCs) in Northern Region".
12.	7/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.03.2019 for Asset 1: LILO of Vindhyachal-Jabalpur 400 kV 2nd D/C line (Ckt3&4) along with associated bays and equipments at 400/220kV Rewa Pooling Station under Transmission System for Ultra Mega Solar Park (750MW) in Rewa District, Madhya Pradesh in Western Region.
13.	8/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-1: Main SCADA EMS System of SLDC of Manipur (DOCO-09.11.2016), Asset-2: Main SCADA EMS System of SLDC of Mizoram (DOCO-10.04.2017), Asset-3: Main SCADA EMS System of SLDC of Arunachal Pradesh (Anticipated DOCO-15.11.2017) and Asset-4: Main SCADA EMS System of SLDC of Nagaland (Anticipated DOCO-30.11.2017) under project –

				“Expansion/ Upgradation of SCADA/ EMS System of SLDCs of North Eastern Region” for the period 2014-19 block.
	14.	11/TT/2018	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-1-SCADA/EMS systems for Main and backup SLDC of Chhattisgarh (CSPTCL), Asset-2-SCADA/EMS systems for Main and backup SLDC of Goa Electricity Department (GED), Asset-3-SCADA/ EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Gujarat (GETCO), Asset-4-SCADA/EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Madhya Pradesh (MPPTCL), Asset-5-SCADA/EMS system upgradation of Main and backup SLDCs of Daman and Diu (DDED) and Asset-6- SCADA/EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Dadar and Nagar Haveli (DNHED) under “Expansion/ Upgradation of SCADA/EMS system at SLDC of Western Region” for the period 2014-19 block
	15.	60/TT/2018	PGCIL	Petition for truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Asset :- 400 kV D/C Kishenpur-Samba T/L alongwith bays at both ends, 400/220 kV , 315 MVA, ICT-I alongwith associated bays at Samba and 3 Nos 220 kV Line bays (DOCO : 1.4.2013), under Northern Region Strengthening Scheme -XXII in Northern Region.
	16.	64/TT/2018	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for transmission system associated with System Strengthening in NR for Sasan and Mundra UMPP in Northern Region consisting of Asset-I: 400 KV Agra-Sikar (D/C QUAD) Line with associated Bays at Agra (DOCO: 01.01.2014) ;Asset-II : 2 nos. 400 kV line bays for 400 kV D/C Agra-Sikar line including 2 nos. 50 MVAR Line Reactors under Bus Reactor operation mode at 400/220 kV Sikar Sub-station (DOCO: 1.8.2013).
	17.	82/TT/2018	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset-I:- LILO of 220 kV Tanakpur-Bareilly Transmission Line (Ckt-II) at Sitarganj along with associated bays (DOCO: 01.03.2009), Asset-II:- 220/132, 100 MVA ICT-I at Sitarganj along with associated bays (DOCO: 1.3.2009), Asset-III:- 220/132, 100 MVA ICT-II at Sitarganj along with associated bays (DOCO: 01.08.2009), Asset-IV:- 220/132, 100 MVA ICT-I at Pithoragarh along with associated bays (DOCO: 01.09.2010), Asset-V:- 220/132, 100 MVA ICT-II at Pithoragarh along with associated bays (DOCO: 1.12.2010), Asset-VI:- LILO of one circuit of Dhauliganga- Bareilly Transmission Line at Pithoragarh along with associated bays (DOCO: 01.08.2010) associated with System Strengthening Scheme in Uttaranchal in Northern Region.
11.5.2018 Friday At 10:30 AM Review Petitions Coram: 1. Member (AKS) 2.Member(ASB) 3.Member(MKI)	1.	16/RP/2018	MPL	Petition for review of order dated 26.12.2017 in Petition No. 152/GT/2015 (<i>On admission</i>)
Coram: 1.Member(ASB) 2.Member(MKI)	2.	15/RP/2018	PGCIL	Petition for review of order dated 30.8.2016 in Petition No. 98/TT/2016 (<i>On admission</i>)
	3.	45/RP/2017	PGCIL	Petition for review and modification of the order dated 20.9.2017 in Petition No. 272/TT/2015.
	4.	46/RP/2017 alongwith I.A.No.83/2017	BDTCL	Petition for review of order dated 20.9.2017 in Petition No. 227 /TT/2014.
	5.	52/RP/2016	PKTCL	Petition for review of order dated 307.2016 in Petition No. 411/TT/2014.
15.5.2018 Tuesday At 10.30 A.M. Miscellaneous Petitions.	1.	46/MP/2018	NTPC	Petition for revision of the Normative Annual Plant Availability Factor in respect of NTPC's Power Stations on account of shortage of coal availability (<i>On admission</i>)
	2.	14/MP/2017	NTPC	Petition under Section 79 (1) (a) and Section 79 (1) (f) of the Electricity Act, 2003 read with CERC (Terms and Conditions of

				Tariff), Regulations, 2014 for relief on account of 'Change in Law' affect Stage-II of the Badarpur Thermal Power Station.
	3.	33/MP/2016	NTPC	Petition under section 79(1)(a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting the Badarpur Thermal Power Station.
	4.	86/MP/2016	BYPL& BRPL	Petition for directing the phasing out the closure and/or decommissioning of specified units of Badarpur Thermal Power Station (BTPS) Stage-I (3 x 95 MW)
	5.	91/MP/2016	TPDDL	Petition for seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulations 36 (C) (a) (ii) of the CERC (Terms & Conditions of Tariff) Regulations, 2014
	6.	253/MP/2017 along with I.A. No.87/2017	SPGCL	Petition seeking surrender/ relinquishment of LTA of 513 MW (149 MW in WR and 364 MW in NR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010.
	7.	169/MP/2017 along with I.A. No.43/2017	SPGCL	Petition seeking surrender/ relinquishment of 170 MW (170 MW in WR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.02.2010.
	8.	38/MP/2016 alongwith I.A.No.6/2018	LBPL	Petition under Section 79(1) (c) read with 79(1) (f) and 79 (1) (k) of the E. Act, 2003 inter alia seeking a declaration that the factors/ events namely delay in forest clearance of land for main plant cancellation of allocated coal block to the Petitioner, non-signing of Fuel supply agreement delay in acquisition /procurement of land for making plant, delay in approval of Land for Ash Pond by state of Odhisa, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2 x 660 MW Coal based thermal Power Plant located in DhenkaldistrictOdisha for Force majeure events under BPTA dated 24.2.2010 seeking extension of time period for achieving the Commercial Operation date of the project and other consequential reliefs under the BPTA dated 24.2.2010 (Interlocutory application for seeking appropriate interim Order/directions to restore the bank guarantee submitted by the Petitioner).
	9.	200/MP/2017	NSL	Petition seeking payment of outstanding dues towards the power sold to Telengana State Power Corporation Committee.
	10.	219/TD/2017	SPT	Petition for grant of Inter-State Trading Licence Category-IV to Saini Power Transactor.
	11.	48/TD/2018	NLC	Petition for grant of Inter-State TradingLicence Category-I to Neyveli Lignite Corporation Limited .
	12.	84/MP/2018	APNRL	Petition under 79 (1)(b) and (f) for approval of the discount in tariff on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India.
At 2.30 P.M.	13.	12/SM/2017 with I.A. No. 54/2017	Suo-Moto	Petition for operationalization of LTA of Long Term Transmission Customers (LTTCS) as per regulations 8 (5) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
18.5.2018 Friday At 10:30 AM Review Petitions	1.	12/RP/2018	GMRKEL	Petition for review of order dated 8.12.2017 in Petition No. 203/MP/2015 (on admission)
	2.	14/RP/2018 alongwith I.A.No.14/2018	GIPL	Petition for review of order dated 22.6.2017 in Petition No. 114/MP/2017 (on admission)
	3.	13/RP/2018 alongwith I.A.No.13/2018	PGCIL	Petition for review of the Order dated 11.10.2017 in Petition No. 187/MP/2015(On maintainability)
	4.	I.A.No.7/2018 in Petition No. 187/MP/2015	PGCIL	Interlocutory application for expunging portions of the order dated 11.10.2017 in Petition No.187/MP/2015.
	5.	64/TT/2015	PGCIL	Petition for for determination of transmission tariff from anticipated DOCO to 31.3.2019 for “ Ęssar Gujarat TPS-Bachau 400 kV D/C (triple) line and Extension of Bachau S/S under “Transmission System for connectivity of Essar Power Gujarat Limited” in Western Region
	6.	3/RP/2018	HSPPL	Petition for review of the order dated 26.9.2017 passed by this Commission in Petition No. 32/MP/2017 (On admission)
	7.	35/RP/2017	GUVNL	Petition for review of the order dated 31.07.2017 in Petition No. 154/MP/2015
	8.	5/RP/2018	PGCIL	Petition for review of order dated 21.11.2017 in Petition No. 70/TT/2017 (On admission)

	9.	6/RP/2018	PGCIL	Petition for review of order dated 22.11..2017 in Petition No. 208/TT/2016 (On admission)
	10.	7/RP/2018	NRSS XXXI B	Petition for review of order dated 30.11.2017 in Petition No. 60/TT/2017 (On admission)
	11.	8/RP/2018	PGCIL	Petition for review of order dated 30.11.2017 in Petition No. 55/TT/2017 (On admission)
	12.	11/RP/2018	MPPTCL	Petition for review of order dated 19.12.2017 in Petition No. 88/TT/2017. (On admission)
	13.	41/RP/2017	PGCIL	Petition for review of order dated 7.9.2017 in Petition No. 213/TT/2016.
	14.	42/RP/2017	PGCIL	Petition for review of order dated 18.9.2017 in Petition No. 218/TT/2016.
	15.	43/RP/2017	PGCIL	Petition for review of order dated 31.8.2017 in Petition No. 67/TT/2015.
	16.	I.A.45/2017 in Petition No. 312/MP/2015	MEL	Interlocutory application for direction to re-open the hearing permit the additional evidence to be taken on record and amend the prayer clause.
22.5.2018 Tuesday At 2.30 P.M. Generating tariff Petitions	1.	309/GT/2015	PPCL	Petition under Sec 62 and 79(1) (a) & (b) of the Electricity Act, 2003, CERC (Terms and Conditions of Tariff) regulations, 2009 and sec-86 of CERC(CB) Regulations, 1999 for True up of Generation Tariff of Pragati-III CCPS 1371.2 MW Power Plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014.
	2.	221/GT/2015	PPCL	Petition under section 62 and 79(1) (a) & (b) of the Electricity Act, 2003 and CERC Tariff Regulation 2014 for determination of Generation Tariff of Pragati-III CCPS 137.2 MW Power plant of Pragati Power Corporation Limited for the period from 01-04-2014 to 31-03-2019 of current MYT
	3.	251/GT/2017	UPCL	Petition under Regulations 20, 25 & 27 of the of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999; Regulations 2, 6 and 7 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and under Section 62 and 79 (1) (b) of the Electricity Act, 2003 for determination of tariff for the 2 x 600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi District, Karnataka for the period from 1.4.2014 to 31.3.2019.
	4.	43/GT/2018	NHPC	Petition for approval of generation tariff of Kishanganga HE Project (330 MW) for the period 31.1.2018 (Anticipated COD of Unit#1&2) to 31.3.2019.
	5.	170/GT/2017	RRVNL	Petition for approval of Generation Tariff for shared Hydro Projects of Rajasthan & Madhya Pradesh installed in Rajasthan namely JawaharSagarHydel Power station for the Financial year 2012-13 & 2013-14 in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2009.
	6.	171/GT/2017	RRVNL	Petition for approval of Generation Tariff for shared Hydro Projects of Rajasthan & Madhya Pradesh installed in Rajasthan namely RanaPratapSagarHydel Power station for the Financial year 2012-13 & 2013-14 in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2009.
	7.	22/GT/2017	BBMB	Petition for determination of tariff of BBMB Generating Stations for the period 2014-19
	8.	16/TT/2017	BBMB	Petition for determination of tariff of BBMB transmission systems & SLDC functions for the period 2014-19
	9.	241/GT/2017	KBUNL	Petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I Unit-2 (110 MW) for the Period 15.10.2010 to 31.3.2014
	10.	240/GT/2017	KBUNL	Petition for approval of tariff of MTPS Stage-I (2x110 MW) from 1.4.2014 to 31.3.2019.
	11.	165/GT/2017	THDCIL	Petition for approval of generation tariff of Koteshwar Hydro Electric Project (KHEP) (4x100 MW) for the period 1.4.2011 to 31.3.2014
	12.	117/GT/2018	THDC	Petition for approval of generation tariff of Koteshwar Hydroelectric Project (KHEP) (4 x 100 MW) for the period 1.4.2014 to 31.3.2019.
		13	15/GT/2018	NEEPCO

	14.	23/GT/2017	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4x 250 MW) for the period from anticipated Date of Commercial Operation of Unit-1 to 31.3.2019.
	15.	249/GT/2016	TUL	Petition for determination of tariff of 1200 MW Teesta III Hydro Electric Project.
24.5.2018 Thursday At 10.30 AM Transmission Tariff Petitions	1.	245/TT/2017	PGCIL	Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for approval of Transmission Tariff from DOCO i.e. 01.12.2015 to 31.03.2019 for Gooty-Madhugiri 400kV D/C line and 2x500MVA transformers alongwith downstream bays at Madhugiri Substation upon bifurcation of capital cost and hence transmission tariff as per directive of Commission vide Order dated 18.07.2017 in Petition 54/RP/2016 Under "Transmission system associated with System strengthening - XIII" in SR.
	2.	3/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.03.2019 "Bunching of Tirunelveli – Edamon section of the Tirunelveli – Muvathapuzha (Cochin) 400kV quad D/c line initially(and temporarily) at 220kV with existing Tirunelveli – Edamon 400kV twin D/c line (400KV line charged at 220Kv) under Transmission System associated with Kudamkulam Atomic Power Project" in Southern Region.
	3.	103/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for 2x240 MVAR Switchable Line Reactor with 950 ohms NGR at Aurangabad S/S along with associated bays (DOCO – 25.08.2017) under "Inter-Regional System Strengthening Scheme for WR and NR (Part-A)" for tariff block 2014-19 in Western Region.
	4.	137/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset-I: 1x160 MVA ICT-I alongwith associated bays at Daltonganj Sub-station, 1X160 MVA ICT-II alongwith associated bays at Daltonganj Sub-station and 2x132 kV Line bays at Daltonganj Sub-station Asset-II: 2 Nos of 132 kV line bays at Daltonganj Sub-station under ERSS XVII Part A in Eastern Region.
	5.	145/TT/2018	EPTCL	Petition for determination of transmission tariff from the anticipated DOCO to 31.03.2019 for 400 kV D/C Mahan-Sipat and 2x50 MV AR line reactors at Mahan Pooling Substadyion and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay.
	6.	102/TT/2018	EPTCL	Petition for determination of transmission tariff (annual fixed cost) for the 2 400 kV Bays at Jhanor Gandhar GPS of NTPC Ltd which form part of the inter-state transmission system of EPTCL
	7.	136/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-1 :- Loop Out of IstCkt of 400KV D/C Parbati-II-Koldam Transmission Line at Banala" DOCO -10.10.2014, Asset-2 :- Loop In of IstCkt of 400KV D/C Parbati-II-Koldam Transmission Line at Banala" DOCO – 03.11.2015 , Asset-3 :- LILO of 2nd Ckt of Parbati-II- Koldam T/L at Pooling Station and LILO at Parbati-III (b-c Portion) DOCO – 03.11.2015 , Asset-4 :- LILO of 2nd CKt of Parbati-II- Koldam T/L at Pooling Station along with associated Bays and LILO at Parbati-III (f-g Portion) DOCO – 22.03.2015 associated with Parbati-III HEPin NORTHERN REGIO
	8.	149/TT/2017	PGCIL	Determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Asset :Loop- out of 220 kV Jalandhar -Hamirpur line at Hamirpur (to be used as LILO of 1ST Ckt. of 220 kV Hamirpur-Jalandhar T/L)(DOCO:01.01.2014)under the strengthening scheme in Northern region.
	9.	5/TT/2018	PGCIL	Petition for approval of transmission tariff for 14 numbers OPGW links (1513.362 km), 27 numbers OPGW links (1892.58 km), 21 numbers OPGW links (2217.94 km) under Central Sector, 10 numbers OPGW links (258.37 km) under State Sector (MPPTCL) and 9 numbers OPGW links (1326.19 km) under Central Sector under "Establishment of fiber optic Communication System

				under Master Communication Plan in Western Region” from COD to 31.3.2019 for tariff block 2014-19.
	10.	99/TT/2018	PGCIL	Petition for truing up Transmission tariff for 2009-14 tariff block and Transmission tariff for 2014-19 tariff block for (a) Kalpakkam PFBR-Sirucheri 230 kV D/C Line (b) Kalpakkam PFBR-Arani 230 kV D/C Line under Transmission System associated with Kalpakkam PFBR (500 MW) in Southern Region.
	11.	101/TT/2018	PGCIL	Petition for truing up transmission tariff for 2009-14 tariff block and Transmission tariff for 2014-19 tariff block for the assets of “Transmission System associated with Krishnapatnam UMPP-PART B.
	12.	217/TT/2017	JPL	Petition for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Asset – I LILO of 400 kv DC Baspa-Napha-Jhakri transmission line, Asset – II, Karcham Wangtoo Abdullapur 400 kV DC quad transmission line.
After the Board 24.5.2018 Thursday Corum: 1.Member(ASB) 2.Member(MKI)	13.	46/RP/2017	BDTCL	Petition for review of order dated 20.9.2017 in Petition No. 227 /TT/2014.
29.5.2018 Tuesday At 10.30 AM Miss petitions	1.	118/MP/2018	TRN-EPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 25.07.2013 (PTC-PPA)(On admission)
	2.	78/MP/2018	DVC	Petition under Section 79 (1) (f) of the Electricity Act,2003 for adjudication of dispute between the Petitioner and the Respondent and for direction.(On admission)
	3.	31/MP/2018	NLCIL	Petition for increase in Operation and Maintenance Expenses on account of Wage revision and other pay hikes to Employees (Non- Executives & workmen) of NLCILs Power Stations w.e.f 1.1.2012 - recovery from the beneficiaries of NLCIL Power Stations for the year 2012-14.
	4.	32/MP/2018	NLCIL	Petition for increase in Operation and Maintenance Expenses on account of Wage revision and other pay hikes to Employees (Non- Executives & workmen) of NLCILs Mines w.e.f 01.01.2012 - recovery from the beneficiaries of NLCIL Power Stations for the year 2012-14
	5.	234/MP/2017	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan RajyaVidyutPrasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal - Satpura Complex/Chambal project & payment of O&M/capital expenditure of the Chambal - Satpura Complex/Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants) .
	6.	74/MP/2018	SJVNL	Petition for consideration of declared capacity of NathpaJhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6x68.67 MW) corresponding to Installed capacity including overload capacity in accordance with Regulation 6.5(12) of CERC (Indian Electricity Grid Code) Regulations, 2010
	7.	93/AT/2018	FBTL	Petition for adoption of transmission charges and grant of transmission licence to transmission system established by Fatehgarh-Bhadla Transmission Limited
	8.	94/TL/2018	FBTL	Petition for grant of transmission licence to Fatehgarh-Bhadla Transmission Limited.
	9.	97/AT/2018	GTTPL	Petition for Adoption of Transmission charges with respect to Transmission System being established by Goa Tanmar Transmission Project Limited.
	10.	95/TL/2018	GTTPL	Petition for grant of transmission licence to Goa Tanmar Transmission Project Limited
	11.	122/MP/2018	LAPL	Petition seeking declaration the Petitioner can declare and schedule power on the basis of its actual Auxiliary consumption as per CERC (Indian Electricity Grid Code) Regulations, as

				amended from time to time for fulfilling its obligations under two different Power Purchase Agreement.
	12.	235/MP/2015	APL	Petition under section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 02.02.2007 and 06.02.2007 executed by Adani Power Limited with Gujarat Urja Vikas Nigam Ltd. And the Power Purchase Agreements dated 07.8.2008 executed by Adani Power Limited with Uttar Haryana Bijli Vitran Nigam Limited/dakshin Haryana Bijli Vitran Nigam Limited (<i>Petition received by way of remand from APTEL</i>)
	13.	65/TD/2018	NTPC	Petition for grant of Category -1 Inter-State Trading Licence to NTPC Limited .
	14.	146/MP/2018	NTPC	Petition seeking Commissions permission to allow interchange of infirm power with Grid of Unit-III of Kudgi STPP Stage-I (3 x800 MW) beyond 31.5.2018.
	15.	211/MP/2016	JPL	Petition under Section 19 of the Electricity Act,2003 read with Regulation 14 and Regulation 7 of the CERC (Procedure, terms and Conditions for grant of Trading license and other related matters) Regulations,2009 seeking revocation of the Inter-State Trading Licence granted to M/s Global Energy Private Limited. (<i>Petition received by way of remand from Hon'ble High Court of Delhi</i>)
31.5.2018 Thursday At 10.30 A.M. Miscellaneous petition	1.	88/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) PPA dated 17.03.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited. (<i>On admission</i>)
	2.	89/MP/2018	APCPL	Petition for revision of the Normative Annual Plant Availability Factor. (<i>On admission</i>)
	3.	91/MP/2018	KSKMPCL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents. (<i>On admission</i>)
	4.	I.A.No.41/2018 in Petition No.129/MP/2017	SEL	Interlocutory application for re-call/modification of the RoP dated 10.4.2018 with respect to the directions issued to the applicant for opening of letter of credit qua the non- relinquished LTA/BPTA quantum. (<i>On admission</i>)
	5.	211/MP/2016	JPL	Petition under Section 19 of the Electricity Act,2003 read with Regulation 14 and Regulation 7 of the CERC (Procedure, terms and Conditions for grant of Trading license and other related matters) Regulations,2009 seeking revocation of the Inter-State Trading Licence granted to M/s Global Energy Private Limited. (<i>Petition received by way of remand from Hon'ble High Court of Delhi</i>)
	6.	194/MP/2017 alongwith I.A. Nos. 24/2018 and 25/2018 .	NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.03.2016 relating to implementation of the transmission Project Elements(Interlocutory application seeking amendment in the Petition and Interlocutory application seeking interim relief not to take any coercive actions whatsoever, till the adjudication of the present Petition) .
	7.	23/MP/2018	NRSS- XXIX	Petition under Section 79(1)(c), Section 18 and Section 17(3) of the Electricity Act, 2003 and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission License dated 14.11.2014 granted to the NRSS XXIX Transmission Limited for establishing Transmission System for Northern Region System Strengthening Scheme NRSS-XXIX on Build, Own, Operate and Maintain basis and accordingly allowing carving out of Jalandhar Samba transmission line from the purview of the aforesaid Transmission License and to vest the same into the favour of a separate entity i.e. NRSS XXIX (JS) Transmission Limited.
	8.	209/MP/2017	ADHPL	Petition for approval of transmission charges, transmission losses and other c onditions for use of the 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of AllainDuhangan Hydro Project- In Remand of proceedings arising out of Petition No. 259/MP/2010 by Hon'ble Supreme Court of India.

9.	244/TT/2017	HPPTCL	Determination of tariff for the year 2016-17 to 2018-19 control Period for 33/220 kV,80/100 MVA GIS Sub-station at Phojal along with 220 kV D/C LILO transmission Line.
10.	188/MP/2017 Alongwith I.A.No.30/2018	ACMB SPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.(I.A for seeking amendments in the Petition)
11.	189/MP/2017 Alongwith I.A.No.31/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016. .(I.A for seeking amendments in the Petition)
12.	190/MP/2017 Alongwith I.A.No.32/2018	ACME HSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016.(I.A for seeking amendments in the Petition)
13.	201/MP/2017 Alongwith I.A.No.33/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016.(I.A for seeking amendments in the Petition)
14.	202/MP/2017 Alongwith I.A.No.35/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.(I.A for seeking amendments in the Petition)
15.	203/MP/2017 Alongwith I.A.No.36/2018	ACME VSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.(I.A for seeking amendments in the Petition)
16.	204/MP/2017 Alongwith I.A.No.37/2018	ACME BSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016.(I.A for seeking amendments in the Petition)
17.	230/MP/2017 Alongwith I.A.No.34/2018	ACME KSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.(I.A for seeking amendments in the Petition)
18.	231/MP/2017 Alongwith I.A.No.38/2018	ACME RSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.(I.A for seeking amendments in the Petition)
19.	232/MP/2017 Alongwith I.A.No.39/2018	ACME MSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 8.8.2016.(I.A for seeking amendments in the Petition)
20.	233/MP/2017 Alongwith I.A.No.40/2018	ACME YSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 9.8.2016. (I.A for seeking amendments in the Petition)
21.	211/MP/2017	SPDA	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreements (PPA) dated 14.10.2016.
22.	33/MP/2018	ACME- JSPPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking relief on account of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017
23.	34/MP/2018	APJPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 29.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements..
24.	47/MP/2018	APTPL	Petition under Section 79 of the Electricity Act,2003 seeking relief on account of 'Change in Law'viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.

	25.	27/MP/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.
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Dy.Chief (Legal)
30.5.2018